

THE PRESIDENT'S EMOLUMENTS AND PENSION
(AMENDMENT) ACT, 1990

No. 16 OF 1990

[3rd June, 1990.]

An Act further to amend the President's Emoluments and Pension Act, 1951.

BE it enacted by Parliament in the Forty-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the President's Emoluments and Pension (Amendment) Act, 1990. 2006

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 1A.

2. In section 1A of the President's Emoluments and Pension Act, 1951 (hereinafter referred to as the principal Act), for the words "fifteen thousand rupees", the words "twenty thousand rupees" shall be substituted.

30 of 1951.

Amendment of section 2.

3. In section 2 of the principal Act,—

(a) in sub-section (1), for the words "thirty thousand rupees", the words "one lakh twenty thousand rupees" shall be substituted;

(b) in sub-section (2), for clauses (a) and (b), the following clauses shall be substituted, namely:—

'(a) to the use of a furnished residence (including its maintenance), without payment of rent, a telephone and a motor-car, free of charge or to such car allowance as may be specified in the rules;

(b) to secretarial staff consisting of a Private Secretary, a Personal Assistant and a Peon, and office expenses the total expenditure on which shall not exceed twelve thousand rupees per annum;

(c) to medical attendance and treatment free of charge.

Explanation.—For the purposes of this sub-section, "residence" shall have the meaning assigned to it in the Salaries and Allowances of Ministers Act, 1952.'

58 of 1952.

¹29-6-90 : vide Notification No. S. O. 521 (E), dated 29-6-90.